

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 28632 OF 2025

Between:

Ayesha Begum, D/o. Abdul Shafeeq, Age 19 Years, Occ. Student, R/o. 19-2-246/G/3, Abdul hasnath colony, Chandulalbaradari, Bahadurpura, Hyderabad, Telangana State-500064.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of 2nd respondent the university in not allowing the petitioner for registration under B-Category Management quota for admission into MBBS/BDS course in pursuant to NEET UG 2025-26 as being illegal and arbitrary, consequently direct the 2nd respondent to allow petitioner to register B-Category Management quota for admission into MBE3S/BDS course in pursuant to NEET UG 2025-26.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent university to permit the petitioner for registration under

B-category Management quota in MBBS/BDS courses in pursuant to NEET UG 2025-26 pending disposal of the Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

**Counsel for the Respondent No.1: SRI T.RAMESH,
AGP FOR MEDICAL HEALTH FW**

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28632 of 2025

ORDER:

Learned counsel Sri Alluri Divakar Reddy appears for the petitioner.

Sri T.Ramesh, learned Assistant Government Pleader for Medical, Health and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') appears for respondent No.2.

2. The petitioner filed this writ petition seeking a direction to the respondents to permit her to register online and exercise web option for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2025-2026 in the ongoing or next phase of counselling.

3. Learned counsel for the petitioner submits that inadvertently the petitioner could not register for admission under Management Quota "B" category. Therefore, the

University is not permitting her to seek admission under Management Quota "B" category. He further submits that the petitioner be granted liberty to submit a representation to the University with regard to her grievance and on such representation being filed, the University may be directed to consider the same in line with similar order dated 21.08.2025, passed by this Court, in other case such as W.P.No.24560 of 2025.

4. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced since 15.09.2025, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the petitioner's application for registration for admission to MBBS/BDS Course under Management Quota 'B' category. It would be a futile exercise.

5. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to MBBS/BDS course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' category. Therefore, we are not inclined to issue any directions to that effect.

6. Accordingly, the Writ Petition is dismissed.

7. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above courses is extended, the petitioner may be granted liberty to submit application for admission to MBBS/BDS Course under Management Quota 'B' category and on such application being filed, the University may be directed to consider the same.

8. It goes without saying that in case the date of applications for registration to the above courses is extended, it would be open for the petitioner to make such an application, which would be considered by the respondents in accordance with law.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI ALLURI DIVAKAR REDDY, Advocate [OPUC]
4. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

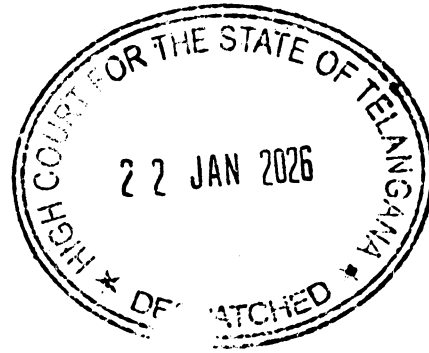
BSR
GJP
MMT

HIGH COURT

DATED: 23/09/2025

ORDER

WP.No.28632 of 2025



**DISMISSING THE WRIT PETITION,
WITHOUT COSTS**